

ITEM NO.55

REGISTRAR COURT

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. SUJATA SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 9424/2024

RAMESH KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

Date : 13-11-2024 This petition was called on for hearing today.

For Petitioner(s)

Mr. Divyesh Pratap Singh, AOR

For Respondent(s)

Ms. Charu Sangwan, AOR  
Mr. Shubham S Dayma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Service is complete on respondent nos. 1 and 3 but none has entered appearance.

Ld. counsel for the petitioner is granted two weeks' time to take fresh steps and file fresh particulars in respect of unserved respondent no.2.

Respondent no.4 has filed counter affidavit. It is submitted by ld. Counsel for respondent no.4 that he no longer appears for respondent no.5. Submission is taken on record.

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Ld. counsel for the petitioner is granted two weeks' time to take fresh steps in respect of unserved respondent no.5.

Ld. Counsel for the petitioner has filed an application for withdrawal of SLP on 5.10.2024.

Same be processed for listing before the Hon'ble Court as per rules with all pending I.As.

SUJATA SINGH  
Registrar

HJ